

ACT NO. XIX OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st October, 1896.)

An Act to provide for the temporary appointment from time to time of an Additional Judicial Commissioner for the Central Provinces.

WHEREAS it is expedient to provide for the temporary appointment from time to time of an Additional Judicial Commissioner to assist the Judicial Commissioner of the Central Provinces; It is hereby enacted as follows:—

Title and commencement.

1. (1) This Act may be called the Central Provinces Additional Judicial Commissioner's Act, 1896; and

(2) It shall come into force at once.

Appointment of Additional Judicial Commissioner.

2. (1) The Local Government, with the previous sanction of the Governor General in Council, may from time to time, by notification in the official Gazette, appoint such person as it thinks fit to be an Additional Judicial Commissioner and to sit as such in the Court of the Judicial Commissioner of the Central Provinces.

(2) Every person so appointed shall hold his office during the pleasure of the Governor General in Council.

Jurisdiction and powers of Additional Judicial Commissioner.

3. Every Additional Judicial Commissioner shall exercise such jurisdiction and powers of the Judicial Commissioner under any enactment for the time being in force as the Local Government may, from time to time, prescribe, but only in such cases as the Judicial Commissioner may, by general or special order, direct.

4. Every

4. Every enactment for the time being applicable to the Judicial Commissioner shall apply to the Additional Judicial Commissioner when exercising any jurisdiction or powers under the last foregoing section, as if he were the Judicial Commissioner.

Application
of enact-
ments.

5. In the event of an appeal being preferred from a judgment or order passed by a Judicial Commissioner or an Additional Judicial Commissioner in any other capacity, the appeal shall be heard by the Additional Judicial Commissioner or the Judicial Commissioner, as the case may be: Provided that, if there be no Additional Judicial Commissioner for the time being appointed, the Governor General in Council may transfer the appeal for hearing to any other High Court in British India; and the Court to which such appeal is transferred shall deal with the same as if it had been originally presented to such Court.

Appeals.